

**Before the Appellate Tribunal for Electricity**  
**(Appellate Jurisdiction)**

**APPEAL No. 110 of 2012**

**Dated : 8<sup>th</sup> February, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**NTPC Ltd. .... Appellant (s)**

**Versus**

**Central Electricity Regulatory Commission & Ors. ...Respondent (s)**

<b>Counsel for the Appellant(s):</b>	<b>Mr. M.G. Ramachandran,</b>
	<b>Ms. Swapna Seshadri</b>
	<b>Ms. Swagatika Sahoo</b>
<b>Counsel for the Respondent(s):</b>	<b>Mr. Pradeep Misra</b>
	<b>Mr. Daleep Kr. Dhayani for R.12</b>
	<b>Mr. R.B. Sharma for R. 4, 5 &amp; 22</b>
	<b>Mr. Saurabh Mishra for R.17 to 19</b>
	<b>Mr. Mohit Kr. Shah</b>
	<b>Ms. Shilpi Shah for R.3</b>
	<b>Mr. Manoj Dubey for R.9</b>

**ORDER**

We have heard the learned counsel for the parties. They are directed to file their respective Written Submissions on or before 18.02.2013 after serving copy on the other side.

Post the matter for Reporting Compliance on **20.02.2013.**

**(Rakesh Nath)**  
**Technical Member**  
**ts/vs**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**